

District in Andhra Pradesh had been selected earlier ; and

(e) if so, why this District has been left out ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) Equipment for four secondary areas costing approximately Rs. 8 crores are being imported, as commodity assistance from Royal Government of Norway. The details are given in the statement attached.

(b) The names of the districts in which they are being installed are : Barmer (Rajasthan), Mathura (U.P.), Kohima (Nagaland) and Nainital (U.P.).

(c) The criteria for selection was based on characteristics of the rural area like hilly, desert and backward in nature.

(d) No, Sir. Krishna District was not considered for the plans proposed for implementation using Norwegian Equipment.

(e) In view of (d), not applicable.

Statement		
Sl. No.	Type of equipment	Annexure Quantity
1.	MCR Bxchanges	21
2.	RTX (Transit Switch)	7
3.	E & M MUX	39
4.	Sub Mux + Remote Mux	27
5.	P.C.M. Line Terminal	18
6.	P.C.M. Regenerator	48
7.	500 MHZ Radio Terminal	63
8.	2 GHZ Radio Terminal	8
9.	P.C.M. Cable	89 Kms.

Modernisation of Telephone network through Issue of Bonds and Debentures

4783. SHRI HARIHAR SOREN : Will the Minister of COMMUNICA-

TIONS be pleased to state whether Government have a proposal to finance modernisation of the telephone network through issue of bonds and debentures ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : The Department of Telecommunications have ambitious plans for modernisation and expansion of telephone network during the 7th Plan. The question of raising resources for financing the plan is under consideration of the Department of Telecommunications in consultation with the Planning Commission and other concerned Ministries of the Government of India. Issue of bonds is one of the matters under consideration.

Complaints about Violation of M.R.T.P. Act

4784. SHRI KAMLA PRASAD SINGH : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) the number of complaints of unfair trade practices and abuse of concentration of economic powers received by the Monopolies and Restrictive Trade Practices Commission during the last three years and the nature of those complaints ; and

(b) the action taken thereon, how many complaints have been disposed of and how many are still pending ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMED KHAN) (a) and (b) : Section 36B of the Monopolies and Restrictive Trade Practices Act dealing with unfair trade practices came into force only with effect from 1.8.1984. During the period from 1.8.1984 to 31.12.84 the M.R.T.P. Commission received 98 allegations purporting to fall under this section. Broadly, the nature of the allegations related to holding of contests, offering of free gifts with the intention of not supplying them, claiming efficacy characteristics and affiliation which

the products did not have, etc. In all, 46 allegations were deemed fit to be inquired into. In 8 cases, suitable orders have been passed.

As regards complaints relating to abuse of concentration of economic power, presumably the intention of the Hon'ble Member is to ascertain details of complaints about monopolistic trade practices. During the last 3 years the Commission received only one complaint relating to monopolistic trade practice. The gravaman of the complaint related to charging of unreasonably high price in respect of defence supplies obtained by the Director General of Supplies & Disposals inasmuch as the price quoted by the supplier in 1984 was 33% higher than the price quoted by him in 1981 although the rise in cost etc. did not justify the charging of such higher price. The Commission has ordered preliminary investigation for purposes of conducting an inquiry under section 10 (b) of the MRTP Act. The report of preliminary investigation is awaited.

**Manufacture of drugs from Intermediates
Granted duty Concessions**

4785. SHRI SIDHA LAL MURMU :
Will the Minister of CHEMICALS AND
FFERTILIZERS be pleased to state :

(a) the quantity and value of drug intermediates, listed in the budget for which duty concessions have been granted, imported last year ;

(b) the names of final drugs that are manufactured out of these intermediates and the names of the units which manufacture the end products ; and

(c) the extent of benefit in value per pack which will be passed on to the consumer as a result of the above ?

THE MINISTER OF CHEMICALS
AND FERTILIZERS AND INDUSTRY
AND COMPANY AFFAIRS (SHRI
VEERENDRA PATIL) : (a) and (b) A
Statement giving the names of drug intermediates, extent of duty concession granted in the budget, drugs for which they are used and name of the manufacturers of drugs wherever available is attached.

(c) It is difficult to quantify the benefit to the consumers. However, the concessions are expected to improve the availability of the drugs.

Statement

S. No.	Name of the Intermediate	Concession granted in the budget	Major Bulk Drug for which the intermediate is used	Name of the Manufacturer of the Bulk Drug
(1)	(2)	(3)	(4)	(5)
1.	Guanidine Hcl.	Countervailing duty has been withdrawn	Trimethoprim	Burroughs Wellcome, CIPLA, German Remedies, Fairdeal Corpn. and a number of other units.